

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 176/MP/2026

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 13(2)(h) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, seeking an extension of the Scheduled Commercial Operation Date (SCOD) of the Petitioner's 50 MW Solar Power Project in Gujarat for the purpose of retaining eligibility for Waiver of ISTS Charges.

Petitioner : Avaada Inclean Private Limited (AIPL)

Respondent : Central Transmission Utility of India Limited & Anr.

Date of Hearing : **30.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Abhishek Kumar, Advocate, AIPLAI
Shri Karan Arora, Advocate, AIPLAI

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking an extension of the Scheduled Commercial Operation Date (SCOD) of the Petitioner's 50 MW Project from 30.6.2025 to 24.2.2026, the actual date of commissioning in order to retain the Project's eligibility for the 100% waiver of ISTS charges. The learned counsel further submitted that the Committee constituted by the Commission, after detailed deliberations and examination of all documents and submissions, in its final report, has considered that the initial delay was not attributable to the Petitioner and recommended for grant of an extension of SCOD.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents;

(b) The Respondents to file their replies, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

3. The Petitioner is directed to clarify, on an affidavit, within two weeks, whether the project is being developed by M/s Avaada GJlakadia Pvt. Ltd. (AGPL)? If yes, relationship between AGPL and Petitioner?



4. CTU is directed to furnish, on an affidavit, within two weeks, the present status of Augmentation as per the final grant of Connectivity and also the status of effectiveness of GNA granted to the Petitioner.

5. The matter will be listed for the hearing on **11.6.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)